

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No. 231/Chd/Pb/2018

In the matter of:

V.R.Technologies	...Petitioner
Vs.	
Sudhir Forgings Pvt.Ltd.	...Respondent

Present: Mr.Vishav Bharti Gupta, Advocate for the petitioner.

Notice of this petition to the respondent-corporate debtor for 03.10.2018 to show cause as to why this petition be not admitted. Petitioner shall collect the notice from the Registry and send it to the corporate debtor along with copy of petition and entire paper book at the registered office by speed post immediately as well as at the e-mail address available on the master data of the company. The affidavit of service along with postal receipt, tracking report and copy of e-mail be also filed at least a week before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

Aug 06, 2018
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